

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No.- L-1/153/2019/CERC

CORAM:

**Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 15th March 2022

In the matter of:

Approval of “Detailed Procedure on Methodology of Payment of Certificate Retainer-ship” under Regulation 33 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019

Order

Commission notified the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 (hereinafter referred as “RLDC Fees & Charges Regulations 2019”) on 05th April, 2019, for the control period from 01st April, 2019 to 31st March, 2024.

2. Clause 3 of Regulation 33 of the RLDC Fees & Charges Regulations 2019 provides that POSOCO shall submit the detailed procedure on methodology of payment of Certificate Retainer-ship for approval of Commission within 2 months of issue of these Regulations.

3. NLDC vide its letter dated 29.05.2019 and 2.12.2019 submitted the detailed procedure on methodology of payment of Certificate Retainer-ship.

4. The Commission has examined the detailed procedure submitted by NLDC and after incorporating suitable changes hereby approves the “Detailed Procedure on Methodology of Payment of Certificate Retainer-ship 15th March 2022” which is enclosed as Annexure to this order.

5. The Detailed Procedure on Methodology of Payment of Certificate Retainer-ship 15th March 2022 shall be applicable for the control period 1.4.2019 to 31.3.2024.

Sd/-
(P. K. Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I. S. Jha)
Member

Sd/-
(P. K. Pujari)
Chairperson